

ITEM NO.27

COURT NO.8

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).31425/2016

DIRECTOR, POST GRADUATE INSTITUTE OF
 MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

Petitioner(s)

VERSUS

BRIJ MOHAN DHAWAN & ORS.

Respondent(s)

(ONLY OFFICE REPORT ON DEFAULT IS TO BE LISTED IN SLP(C) NO. 32944
 OF 2017 BEFORE THE CHAMBER)

WITH
 SLP(C) No. 31240/2016 (IV-B)

SLP(C) No. 32944/2017 (IV-B)
 (WITH I.R. and IA No.120621/2017-CONDONATION OF DELAY IN FILING and
 IA No.120624/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT and IA No.120623/2017-CONDONATION OF DELAY IN REFILING)

Date : 24-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
 [IN CHAMBER]

For Petitioner(s) Mr. Chandra Bhushan Prasad, AOR
 Ms. Ekta Rani, Adv.

Mr. Mohan Pandey, AOR

Mr. Sudarshan Rajan, AOR

For Respondent(s)

Mr. M. K. Dua, AOR

Mr. Sudarshan Rajan, AOR

Mr. Manoj C. Mishra, AOR

Mr. P. N. Puri, AOR

Mr. Jamnesh Kumar, Adv.

Ms. Tanuj Bagga, AOR

Mr. Himanshu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 32944/2017

Four weeks' time is granted to the learned counsel for the petitioner for taking fresh steps in respect of the fourth respondent.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER